

STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) The attention of the Government of Rajasthan has been drawn to the border crossings reported to have taken place through the Rajasthan sector, for appropriate remedial action.

Crisis facing Cinema Industry

471. **SHRI KRISHAN LAL SHARMA:** Will the **PRIME MINISTER** be pleased to state:

(b) whether it is also a fact that a large that the Indian cinema industry is facing a crisis; and

(b) whether it is also a fact that a large number of cinema houses in the country have closed down and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) According to the information available in the distribution Branch Offices of the Films Division, a total number of 321 cinema houses were closed during the year 1989-90. However, at the same time 117 cinema houses were either newly opened or re-opened in various States. The State-wise break-up of the cinema houses closed is as under:—

S.No.	States	No. of Cinema Houses closed during 1989-90
1.	Assam	11
2.	Bihar	22
3.	Goa, Daman & Diu	1
4.	Gujarat	30
5.	Haryana	5

6.	Himachal Pradesh	4
7.	Jammu & Kashmir	2
8.	Karnataka	19
9.	Madhya Pradesh	35
10.	Maharashtra	69
11.	Orissa	11
12.	Punjab	10
13.	Uttar Pradesh	49
14.	West Bengal	53
TOTAL		321

'Bharat Ratna' award

472. **SHRI ANANTRAY DEVSHANKER DAVE:** Will the **PRIME MINISTER** be pleased to state the norms for conferring the 'Bharat Ratna' the highest civilian award?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): The decoration of 'Bharat Ratna' is awarded by the President of India to any person in recognition of his/her exceptional service towards the advancement of Art Literature and Science, and in recognition of public service of the highest order without any distinction of race, occupation, position or sex.

Policy for recognition of Workers' Unions

473. **SHRI B. K. HARIPRASAD:** Will the **PRIME MINISTER** be pleased to state:

(a) whether it is a fact that Government have not evolved any policy so far regarding recognition of Workers' Unions in Public, Private and Cooperative Sectors; if so, the reasons therefor;

(b) whether it is also a fact that a large number of applications for recognition of Unions are pending for years in the absence of any clear guidelines; and

(c) if so, what is the number of such pending applications State-wise, indicating the number of applications pending for over five and three years, respectively?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Although there is no Central Law on recognition of trade unions of workers, a Code of Discipline and the criteria for recognition of unions appended to the Code, which were adopted by the Indian Conference in May 1958, regulate grant of recognition to trade unions. A procedure also exists for determination of relative strength of unions operating in an establishment under the Central sphere by secret ballot if the consent of the management and all the unions functioning in the establishment is received for the purpose.

(b) No, Sir.

(c) Does not arise.

Employment of contract labour by Indian Airlines

474. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that employment of contract labour by Indian Airlines for sweeping, dusting, watch and ward etc. has been prohibited by Government at its Bombay Station;

(b) if so, whether Indian Airlines are still employing contract labour at Bombay;

(c) whether other stations of Indian Airlines are also employing contract labour;

(d) if so, the present number of such labour employed; and

(e) whether Government propose to abolish this system in Indian Airlines and if so, the steps taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINIS-

TRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) No, Sir.

(b) to (e) The Central Government became 'Appropriate Government' in respect of Indian Airlines after the amendment of Contract Labour (Regulation & Abolition) Act, 1970 on 28-1-1986. Prior to this amendment State Government was the appropriate Government in respect of Indian Airlines. The Central Advisory Contract Labour Board has constituted a Committee to go into the question of prohibition of contract labour in sweeping, cleaning, dusting and watching of buildings owned or occupied by the establishments in respect of which Central Government is the 'Appropriate Government.'

Industrial Disputes pending against Indian Airlines

475. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) the number of industrial disputes pending against Indian Airlines as on the 30th November, 1990; and

(b) the number of such cases pending in the Central Industrial Tribunal?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b) Information is being collected and would be laid on the Table of the House.

Setting up of industries in the backward areas of the country

476. SHRI R. T. GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to set up industries in the backward areas of the country in the Eighth Five Year Plan;

(b) if so, the details thereof; and

(c) what was the position in that regard in the Seventh Five Year Plan?